

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 297 of 2015 in
DFR No. 1264 of 2015

Dated : **11th March, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

EID Parry (India) Ltd. **Appellant(s)**
Versus
Hubli Electricity Supply Co. Ltd. & Ors. **Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran

Counsel for the Respondent (s) : Ms. Pankhuri Bhardwaj
Mr. Ishwar Upneja for R-1

ORDER

IA No. 297 of 2015 in DFR No. 1264 of 2015 praying for condonation of delay of 23 days on the ground that the appeal papers came without notary attested affidavit and the same document had to be sent back and the Deponent had to come to Delhi to sign the same.

Learned counsel appearing on behalf of the Respondent No.1 has no objection in allowing the said IA. Apart from it, there is only a delay of 23 days in filing the instant appeal with a solid and cogent ground which is itself a sufficient ground to condone the said delay. Accordingly, IA No. 297 of 2015 is hereby allowed and the said delay is hereby condoned. The appeal shall be treated to be filed within prescribed time. Registry is directed to allot a regular number to this appeal. Application, being IA No. 297 of 2015 in DFR No. 1264 of 2015 is disposed of accordingly.

Heard Mr. M.G. Ramachandran, learned counsel for the Appellant.

Admit.

Since, the Respondent No.1 is already served and has put an appearance through its counsel, notices be issued to the Respondent Nos. 2 & 3 returnable within two weeks from today, for which Dasti service is permitted, requiring the Respondents to file their respective counter affidavit/reply within four weeks from today and rejoinder, if any, be filed with two weeks thereafter after serving copy on the other side.

Post the matter for hearing on **11th May, 2016**.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

vt/kt